

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.7
CP(IB) 163 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Parthdye Chem Pvt Ltd
V/s
Clinch Silicones Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..26/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Prasanta Kumar Mohanty, Hon'ble Member(T)

PRESENT:

For the Operational Creditor : Ms. Richa M Goyal, Ld. CS
For the Corporate Debtor : None

ORDER

The Corporate Debtor is already declared to be ex-parte. We direct the Operational Creditor to file written notes of argument within seven days, if not filed.

List the matter before the Regular Bench on 14.09.2022.

-SD-

[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)

-SD-

[MADAN B GOSAVI]
MEMBER (JUDICIAL)